

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...

O.A. No.567 of 1994

Manoj Kumar and others Applicants.

Versus

Union of India
and others Respondents.

...

Hon. Mr. Maharaj-Din, Member (J)
Hon. Mr. S. Das Gupta, Member (A)

(By Hon. Mr. Maharaj-Din, Member (A))

The case of the petitioners is that they are the children of Railway Employees who did not participated in the Railway Strike of 1974 and were assured certain concessions including special consideration in respect of the children for appointment in the Railways. The petitioners contend that after attaining the majority they have applied for being granted concession of appointment under the Railways but the same has not been considered so far.

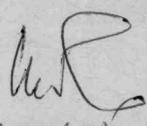
2. The learned counsel for the petitioners have drawn our attention to representation dated 31.12.1992 which has been submitted to the Railway Minister (Annexure-A 5), Northern Railway, Allahabad Division in this regard.

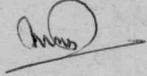
3. We are of the view that at this stage, it will be sufficient to give a direction to the respondents that the said representation dated 31.12.1992 (Annexure-A 5) submitted by the All India SC/ST Railway Employees Association in a representative

Chm

capacity be considered and disposed of by a reasoned and speaking order within a period of 3 months from the date of communication of this order.

The petition is disposed of at the admission stage with the above direction. There will be no order as to costs.


Member (A)


Member (J)

Dated: 17.5.1994

(n.u.)